

ITEM NO.10

COURT NO.8

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 26686/2016

(Arising out of impugned final judgment and order dated 22-08-2016 in WP No. 793/2005 passed by the High Court Of Judicature At Bombay)

SUSHILA N. RUNGTA (D) THR. LRS

Petitioner(s)

VERSUS

THE TAX RECOVERY OFFICER-16(2) AND ORS.

Respondent(s)

WITH

SLP(C) No. 29640/2016 (IX)

SLP(C) No. 29613/2016 (IX)

SLP(C) No. 29641/2016 (IX)

SLP(C) No. 29552/2016 (IX)

SLP(C) No. 29796/2016 (IX)

SLP(C) No. 29740/2016 (IX)

SLP(C) No. 29559/2016 (IX)

SLP(C) No. 29601/2016 (IX)

SLP(C) No. 29602/2016 (IX)

C.A. No. 723/1973 (XIV)

Date : 30-10-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s)

Mr. R. Venkataramani, Sr. Adv.

Mr. Shivaji M. Jadhav, Adv.

Mr. Yashraj Bundela, Adv.

Mr. Praveen Vignesh, Adv.

Ms. Astha Deep, Adv.

Mr. Aditya Khanna, Adv.

For M/s. S.M. Jadhav And Company, AOR

For Respondent(s) Mr. Rupesh Kumar, Adv.
Ms. Sadhana Sandhu, Adv.
Mr. Shreyash Bhardwaj, Adv.
Mrs. Anil Katiyar, AOR

UPON hearing the counsel the Court made the following
O R D E R

C.A. No. 723/1973:

The appeal is disposed of in terms of the signed reportable judgment.

SLP (C) Nos. 26686/2016, 29640/2016, 29613/2016, 29641/2016, 29552/2016, 29796/2016, 29740/2016, 29559/2016, 29601/2016 and No. 29602/2016:

Leave granted.

The appeals are allowed and the common impugned judgment of the High Court is set aside in terms of the signed reportable judgment.

(R. NATARAJAN)
COURT MASTER (SH)

(TAPAN KUMAR CHAKRABORTY)
BRANCH OFFICER

(Signed reportable judgment is placed on the file)